HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY, THE TWENTY THIRD DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND

THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 11329 OF 2025

Between:

Ferritz Global Company, Rep. by its Proprietorship Ritul Agarwal, RJo.62/A/1, Phase-1, Road No.15, IDA Jeedimetla, Hyderabad 500 055, T.S.

...PETITIONER

AND

1. The Asst. Commissioner (ST),, Jeedimetla-II, 7th Floor, East Wing, Gaganvihar Building, Opp . Gandhi Bhavan, Nampally, Hyderabad 500 001.
2. State of Telangana,, Rep. by its Principal Secretary to Government, Revenue Department Commercial Tax, Secretariat Complex, Hyderabad, Telangana.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly one in the nature of Writ of Mandamus, declaring the impugned action of the 1st respondent in blocking the ITC for a tune of Rs 2,02,21,984/- availed in Electronic Credit Ledger of the petitioner and intimating the same through SMS message dated. 10-02-2025 without serving any order to the petitioner to that effect as illegal, arbitrary, violative of Principle of Natural Justice as held by the this Hon'ble Court in W.P No.10390 of 2024 and batch, dated 26-06-2024

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to release the ITC availed in Electronic Credit Ledger so as to run the business of the petitioner pending disposal of the above W.P

Counsel for the Petitioner :SRI. GUDDETI NAGA LAHARI

Counsel for the Respondents : Special Govt Pleader for State Tax

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT JUSTICE RENUKA YARA

WRIT PETITION No.11329 of 2025

JUDGMENT: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Ms.G.Naga Lahari, learned counsel for the petitioner and Sri T.Chaitanya Kiran, learned counsel representing Sri Swaroop Oorilla, learned Special Government Pleader for State Tax, for the respondents.

2. Learned counsel for the parties, during the course of hearing, fairly submits that since the Electronic Credit Ledger of the petitioner is blocked without following the principles of natural justice, the point is squarely covered by the order passed by this Court in W.P.No.10390 of 2024 and batch, decided on 26.06.2024. The petition may be disposed of in terms of the said order.

3. In view of the consensus arrived at, the action of the respondents in unilaterally blocking the Electronic Credit Ledger of the petitioner is disapproved and set aside.

4. Accordingly, the Writ Petition is **disposed of**, by reserving liberty to the respondents to proceed against the petitioner, in accordance with law. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/- N. SRIHARI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Asst. Commissioner (ST), Jeedimetla-II, 7th Floor, East Wing, Gaganvihar Building, Opp . Gandhi Bhavan, Nampally, Hyderabad 500 001.
2. The Principal Secretary to Government, Revenue Department Commercial Tax, State of Telangana Secretariat Complex, Hyderabad, Telangana.
3. One CC to SRI. GUDDETI NAGA LAHARI Advocate [OPUC]
4. One CC to SRI. Special Govt Pleader for State Tax Advocate [OPUC]
5. Two CD Copies
6. One Spare Copy

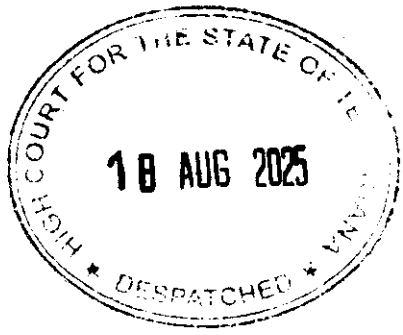
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HIGH COURT

DATED:23/04/2025



ORDER

WP.No.11329 of 2025

DISPOSING OF THE WRIT PETITION

WITHOUT COSTS

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16/6/25

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